

**IN THE HIGH COURT OF MANIPUR  
AT IMPHAL**

**PIL No. 23 of 2023**

Khumanthem Devabrata Singh.

***...Petitioner***

***- Versus -***

State of Manipur & 5 Ors.

***...Respondents***

**B E F O R E**

**HON'BLE MR. JUSTICE AHANTHEM BIMOL SINGH  
HON'BLE MR. JUSTICE A. GUNESHWAR SHARMA**

**ORDER**

**10-08-2023**

*A. Bimol Singh, J.*

Heard Mr. S. Biswajit, learned senior counsel assisted by Ms. N. Prista, learned counsel appearing for the petitioner; Mr. M. Devananda, learned Addl. Advocate General assisted by Ms. N. Jyotsana, learned counsel appearing for respondent Nos. 1, 2, 4, 5 & 6; and Mr. Kh. Samarjit, learned DSGI assisted by Mr. N. Nongdamba, learned counsel appearing for respondent No. 3.

It has been strenuously submitted by the learned senior counsel appearing for the petitioner that after passing of the two interim orders by this Court directing the respondents to provide adequate security at the Moreh for safeguarding the abandoned houses and properties of the displaced people, there has been two instances of burning down of about twenty empty houses and looting of properties belonging to the displaced people. The learned senior counsel also submitted that there has been total failure and lapses on the part of the security forces stationed at Moreh to safeguard the properties of the

displaced people despite the order passed by this Court. Learned senior counsel further submitted that in the affidavit filed by the State authorities and the Central Government, nothing has been explained about the lapses on the part of the security forces in safeguarding the houses and properties of the displaced people.

Mr. M. Devananda, learned Addl. Advocate General appearing for the State authorities seeks two weeks' time to allow the State authorities to file detailed affidavit regarding the steps taken with regard to burning down of the houses and looting the properties of the displaced people in the Moreh town as well as the lapses on the part of the security forces with regard to their failure to ensure the protection and safeguarding those houses and properties.

Prayer is allowed.

List this case again on 31-08-2023.

Copies of this order be furnished to both the learned counsel appearing for the parties for doing the needful.

**JUDGE**

**JUDGE**

*Victoria*

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**BAM**  
**VICTORIA**

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